

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 12(ND)/2012
CA NO.

CORAM:

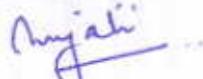
PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.07.2016

NAME OF THE COMPANY: Indian Railway Catering & Tourism Corp. Ltd.
Vs.
M/s. Royale India Rail Tours Ltd. & ors.

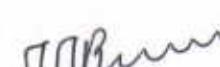
SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

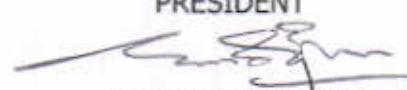
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	NIYATI KOHLI , ADV		RESPONDENT NO. 2	
2.	MR. ABHINAV VASISHT, SR. ADV.			
3.	MR. ABHIMANYU MAHAJAN, ADV.		RESPONDENT NO. 1	
4.	MR. JOURASH GUPTA, ADV.			
1.	MR. SUDIPTO SARKAR, SR. ADV.			
2.	MR. SAURAV AGARWAL, ADV.			
3.	MR. ABHIJEET SINHA , ADV.		PETITIONER	
4.	Ms. TITASH SEN , ADV			

ORDER

Reply to the main petition has not been filed presumably on account of the fact that section 8 application is pending and filing of reply may prejudice the rights of the respondents. It has also been submitted that in fact all the disputes are covered by ongoing arbitration. However it is directed that reply by all the respondents be filed subject to the rights of the respondents to section 8 application. The needful shall be done within three weeks with a copy in advance to the counsel opposite. Rejoinder if any be filed within three weeks thereafter.

List for further consideration on 30.8.2016 at 10.30 am.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

Dated: 12/07/2016